



2026:AHC:34448

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2302 of 2026

Vijendra Pal Singh

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Munesh Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. At the very outset, Sri Munesh Kumar, learned counsel for the writ petitioner seeks to withdraw the present petition, wherein the challenge has been raised to issue a writ, order or direction in the nature of certiorari quashing the impugned re-fixation order dated 12.01.2026 passed by the respondent no.2 as well as issue a writ, order or direction in the nature of Mandamus directing the respondents not to deduct/recover of Rs. 25,000/- per month from his salary in pursuance of the impugned re-fixation order dated 12.01.2026 in term of excess payment due to wrong fixation of Basic Pay Scale, with liberty to file afresh, as according to him, the present petition has not properly been constituted.

2. Learned counsel for the respondents have no objection to the same.

3. The writ petition is **dismissed** as withdrawn with liberty aforesaid.

February 17, 2026

Ashu

(Vikas Budhwar, J.)